

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'SMC' BENCH, MUMBAI**

[Coram: Pramod Kumar (Vice President)]

ITA No. 6930/Mum/2018
Assessment year: 2014-15

M/s Vijay Steel Corporation P. Ltd. **Appellant**
*2, Sabhapati Bhavan, 19 Meera
Baugh, Santacruz (W)
[PAN: AAACV3517E]*

Vs

Income Tax Officer 13(3)3 **Respondent**
Mumbai

Appearances by

None for the appellant

Avneesh Tiwari for the respondent

Date of concluding the hearing: January 3rd, 2020
Date of pronouncement : January 3rd, 2020

ORDER

Per Pramod Kumar, VP:

1. By way of this appeal, the Assessing Officer has challenged the correctness of the order dated 21st August, 2018 passed by the learned CIT(A)-21, Mumbai for the assessment year 2014-15.

2. Grievances raised by the Assessing Officer are as follows:

1. It is requested not to start penalty proceedings u/s. 271(1)(c) to the IT Act, 1961 till the conclusion of this appeal.

3. The appeal was called for the hearing. Our attention was invited to the letter dated 24th December, 2019 filed by the appellant seeking permission to withdraw this appeal.

4. The Ld. DR does not oppose to the prayers so made by the assessee.

5. In view of the above position, we deem it fit and proper to permit to withdraw the aforesaid appeal.

6. Accordingly, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 3rd day of January, 2020

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated 3rd January, 2019

Nishant Verma Sr.PS

Copies to: (1) The appellant (2) The respondent
(3) CIT (4) CIT(A)
(5) DR (6) Guard File

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*